

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No. 10 – IA/729(AHM)2024
In
CP(IB) 25 of 2019

Proceedings under Section 10 IBC

IN THE MATTER OF:

DMB Paper Mills Pvt Ltd
V/s
Union Bank of India

.....Applicant

.....Respondent

Order delivered on: 10/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nilesh Udernani, Advocate
For the Respondent :

ORDER

After making brief submissions, learned Counsel for the applicant seeks liberty to go through the relief and concessions mentioned in para – 17 and make submission after getting clarity that no repetition of the relief and concession is made in this application. Learned Counsel is at liberty to file amendment, if any.

Re-list on 12.06.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)